

DIVISION BENCH

ITEM NO.1

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (IB) No.48/ALD/2024

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 23rd July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	M/S LORDS DISTILLERY LIMITED V/S M/S LOHAAR ENGINEERING AND CONSTRUCTION PVT. LTD.
UNDER SECTION	9 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Ms. Gunjan Jadwani, with
Sh. Rushabh Aggarwal, Advs.

: For the Operational Creditor

ORDER

Ld. Counsel representing the Operational Creditor is present through VC.

- 1.** Let notices be issued to the Respondent/ Corporate Debtor. Registry is directed to prepare the notice and the Learned Counsel for the Operational Creditor is permitted to collect the notice and serve it on the Respondent/ Corporate Debtor along with the application and other material papers through e-mail as well as by speed post and is directed to file a proof of service duly enclosing the postal receipt and the corresponding tracking report in the Registry within one week and affidavit of service be filed within a week.
- 2.** A period of two weeks is granted to the Respondent/ Corporate Debtor for filing reply from the date of receipt of notice, with an advance copy to be supplied to the Ld. Counsel representing the Operational Creditor. Thereafter, Operational Creditor, if required, would file rejoinder within one week.
- 3.** Ld. Counsel representing the Operational Creditor is also directed to file the record of default issued by the Information Utility.
- 4.** Let the matter be adjourned for further hearing on 4th September, 2024.

-Sd-

**(Ashish Verma)
Member (Technical)**

23rd July, 2024

*Kavya Prakash Srivastava
(Stenographer)*

-Sd-

**(Praveen Gupta)
Member (Judicial)**